

**Central Administrative Tribunal  
Principal Bench, New Delhi**

OA No.3530/2016

New Delhi, this the 11th day of November, 2016

**Hon'ble Mr. Shekhar Agarwal, Member (A)  
Hon'ble Mr. Raj Vir Sharma, Member (J)**

Mr. Sabha Chand  
S/o Sh. Sohan Lal,  
R/o L-2/118A, DDA Flats,  
Kalkaji, New Delhi.  
Aged around 38 years

Presently posted at;  
Office of the Assistant Director of Income Tax (Inv.)  
Unit-5(3), Room No. 258, ARA Centre,  
Jhandewalan Extn., New Delhi. ....Applicant.

(By Advocate: Mr. Sourabh Ahuja)

**Versus**

1. Union of India,  
Through The Secretary,  
Ministry of Finance, Department of Revenue,  
Govt. of India, New Delhi-1
2. Central Board of Direct Taxes(CBDT),  
North Block, New Delhi-1,  
Through the Chairperson, CBDT
3. The Chief Commissioner of Income Tax(CCA)  
C.R. Building, IP Estate, New Delhi-2
4. Principal Chief Commissioner of Income Tax,  
Cr.R. Building I.P. Estate, New Delhi-2
5. The Addl. Commissioner of Income Tax(HQ)(Pers)  
C.R. Building, IP Estate, New Delhi-2
6. Ms. Kajal Lohia

7. Shri Ravi Kant Nagar
8. Shri Armar Singh, .. Respondents

(By Advocate: Mr. Gyanender Singh )

### **ORDER (ORAL)**

**By Mr. Shekhar Agarwal, Member (A):-**

Learned counsel for the applicant has submitted that applicant was promoted ahead of respondents and was also shown senior to them in the seniority list issued on 25.05.2014 (Annexure A-12). However, the respondents have issued revised seniority list based dated 24.09.2015 based on the judgment of Apex Court in the case of **N.R. Parmar**, in which private respondents have been shown senior to the applicant. The applicant has submitted representation dated 20.10.2015 against this seniority list. The respondents have not taken their decision on the same till date. Today, when this matter was being heard on the question of interim relief, learned counsel for the respondents has produced the communication dated 10.11.2016, in which it has been stated that the respondents are in the process of considering the representation of the applicant. It has also been stated that the aforesaid seniority list dated 24.09.2015 has been stayed in OA No. 2707/2016 in the case of **Navinendu Shekar & Anr. Vs. U.O.I & Ors.** vide main interim relief on 10.08.2016.

2. In view of the aforesaid, learned counsel for the applicant submitted that applicant would be satisfied in case directions were issued to the respondents to dispose of his representation within a given time frame.

3. In view of the limited prayer of the applicant, this OA is disposed of without going into the merits of the case with a direction to the respondents to decide the representation dated 20.10.2015 of the applicant within a period of six weeks from the date of receipt of a certified copy of this order. Needless to add that in case the applicant still feels aggrieved, he shall be at liberty to avail of remedies available under law, if so advised.

**( Raj Vir Sharma)**  
**Member (J)**

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**( Shekhar Agarwal)**  
**Member (A)**